BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COMPANY SCHEME PETITION NO. 561 OF 2017 CONNECTED WITH COMPANY SCHEME APPLICATION NO. 437 OF 2017

In the matter of the Companies Act, 2013 (18 of 2013);

And

In the matter of Sections 230 to 232 of the Companies Act, 2013 and other relevant provisions of the Companies Act, 2013

And

In the matter of Scheme of Amalgamation between Godrej Investments Private Limited ('GIPL' or 'the Transferor Company') with Godrej & Boyce Manufacturing Company Limited ('G&B' or 'the Transferee Company')

And

Their Respective Shareholders

GODREJ & BOYCE MANUFACTURING)

COMPANY LIMITED, a company incorporated)

under the provisions of Indian Companies Act, 1913)

having its Registered Office at Pirojshanagar, Vikhroli,)

Mumbai – 400079.) ... Petitioner Company

Called for Admission of Petition

Mr. Hemant Sethi i/b Hemant Sethi & Co., Advocates for the Applicant Company.

Coram: B.S.V. Prakash Kumar, Member (Judicial)

V. Nallasenapathy, Member (Technical)

Date: 22nd June, 2017

MINUTES OF THE ORDER

- 1. Petition Admitted.
- 2. Petition fixed for hearing and final disposal on 12th July, 2017.

3. Learned Advocate for the Petitioner states that in pursuance of the directions contained

in Order dated 28th April, 2017 passed by the National Company Law Tribunal, Mumbai

Bench ('Tribunal') in the Company Scheme Application No. 437 of 2017, the Meeting

of Equity Shareholders was held on Thursday, 15th June, 2017 and the requisite Quorum

was present and the Scheme was approved with the requisite majority by the Equity

Shareholders without modifications. The Chairman appointed for the meeting has filed

his affidavit verifying his report with the NCLT on 16th June, 2017 which is annexed as

Annexure 'J' to the Petition.

4. The Learned Advocate for the Petitioner Company further submits that the Company

Petition is filed in consonance with section 230 to 232 of the Companies Act, 2013 along

with the Order passed in Company Scheme Application No. 437 of 2017 by the

Tribunal.

5. At least 10 days before the date fixed for hearing, Petitioner to publish the notice of

hearing of Petition in two local newspapers viz. "Free Press Journal", in English

language and translation thereof in "Navashakti", in Marathi language, both having

circulation in Mumbai as per Rule 16 of the Companies (Compromises, Arrangements

and Amalgamations) Rules, 2016.

6. The Petitioner to file an affidavit of service regarding the directions given by the

Tribunal and do report to this Tribunal that the direction regarding the issue of

advertisement of the notice has been duly complied with.

Sd/-

V. Nallasenapathy, Member (T)

Sd/-

B.S.V. Prakash Kumar, Member (J)